

[Sh. Shopat Singh Makkasar]

During the monsoons, water level in Bhakra dam will be kept 10 feet low due to the activities of the terrorists. As a result, the farmers in the Bhakra area will get less water during the Kharif and Rabi season. In an area where cotton, sugarcane, and paddy are being cultivated at present as main crops, only Jawar and Bajra crops will be cultivated. In future, the water of River Sutlej will go to Pakistan instead of coming to our canals. I request the Government to take immediate effective steps to solve this problem.

(iii) Need to take effective steps to prevent Blackmarketing in Bearer Bonds floated in 1981

[English]

SHRI SANAT KUMAR MANDAL (Joynagar): Mr Deputy-Speaker, Sir, the Government of India floated bearer bonds in 1981, each bond being of a face value of Rs. 10,000, redeemable after a period of ten years, at Rs. 12,000 per bond to mop up black money from market. Though there were few takers initially, the bonds became popular after the Government gave an assurance that the buyers would not be harassed nor would any questions be asked about the source of the funds. In this way, Government mopped up about Rs. 950 crores.

The first instalment of repayment of these bonds having become due now, rampant blackmarketing in the bonds has begun. The Reserve Bank of India has been accepting applications from the bond holders and the actual repayment is likely to start shortly.

The racket in bearer bonds has reportedly assumed alarming proportions—the premia quoted for these bonds in Calcutta range between Rs. 10,000 and Rs. 12,000. The rates may be still higher in Bombay and Delhi.

It is high time that Government take some immediate and effective steps to check blackmarketing of these bonds.

(iv) Need to regularise the land in the name of villagers of Jaspur and Tumdiya in Nainital, Uttar Pradesh

[Translation]

SHRI M. S. PAL (Nainital): Mr. Deputy Speaker, Sir, I want to raise a matter under Rule 377 and state that the villagers of Mogpur and Tumdiya under the Jaspur Development Block of Nainital district have been cultivating land for the last 40 to 45 years but the aforesaid land has not been regularised yet. As a result, these villagers remain deprived of the facilities that are provided by the Government to the farmers.

Therefore, the land should be regularised in the name of villagers living in Mogpur and Tumdiya so that they may get the benefit of all the facilities provided by the Government.

14.43 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—*Contd.*

[English]

MR. DEPUTY SPEAKER: The House will now take up further consideration of the following motion moved by Shri Kapil Dev Shastri on the 27th February, 1991 and seconded by Shri Brij Bhushan Tiwari on the 4th March, 1991:

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which

he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1991.' ”

[*Translation*]

SHRI SURYA NARAYAN YADAV (Saharsa): Mr. Deputy Speaker: Sir, I rise to oppose the Motion of thanks moved on the President's Address. No mention has been made about the farmers, workers and unemployed youths in this Address and it appears that there is nothing concrete in it. Earlier also I had called attention of the Government towards the burning problems of the country. From the administrative point of view also, it looks as if there is no Government in the country. The Government gives directions but no one implements them. We write to the Ministers and they reply also, but no work is done. This Government is in doldrums. Today also, we saw in this House that the Government was not able to conduct the business of the House due to lack of quorum. This is a glaring example of the Government's incapability to run the country properly. I would, therefore, demand and the Hon. Prime Minister should resign today itself and should announce the elections. There is no future for the crores of people of this country. For example, I would like to tell that every year the Government of India spends Rs. 100 crores for providing flood relief in Bihar, but it has provided no benefit to the displaced and approved farmers there. In the last 48 years, no work has been done properly in Bihar. Though the Government of India has spent millions of rupees in Bihar, there has been no development at all in that state. Had this amount been spent honestly, Bihar alone would have fed the country. But this did not happen. The farmers in Bihar have always been neglected. Therefore, I oppose this Address.

Mr. Deputy Speaker, Sir, the problem of workers in our country has become very grave. This is parti-

cularly so with lakhs of those labourers who have migrated to Delhi from Bihar. From other parts of the country also labourers have migrated to Delhi, but nothing has been done till now to solve their problems. No mention has been made in the President's Address which might have shown that something is being done for the workers in this metropolitan city of the country. The problem of unemployment is quite serious in our country but no mention has been made in the President's Address as to how this problem is going to be solved. Mr. Deputy Speaker, Sir, I demand that this Government and the Prime Minister should resign and they should prepare themselves to face elections.

[*English*]

SHRI A. N. SINGH DEO (Aska): Sir, I support the Motion of Thanks on the President's Address to both the Houses of Parliament. I will not take much of your time and I will speak just on few points which our friends from the other side have raised especially on the Gulf issue. While moving Adjournment Motion our friends on the other side created an impression as if it is India which is to shoulder the whole weight of the world on itself. They castigated this Government for remaining silent when Iraq was burning. I would just like to ask our friends from the other side as to what other countries were doing. One upon a time when it was to rain in Russia our friends used to put up umbrellas in India. Now, when Russia unequivocally supported the U.N. Resolution against Iraq; when not only America, England or France but many Arab countries unequivocally condemned Iraq for having annexed Kuwait, our friends want to tell us that India has remained silent while Iraq was burning. This is a very peculiar attitude.

They want to blame the Prime Minister for having allowed the American planes to refuel in Bombay. As you know, this is an international pact or international formality that

[Sh. A. N. Singh Deo]

when a country's planes fly over another country they are allowed to take the fuel otherwise how will that country know as to what the planes are carrying. It was very specifically made clear that the planes should not carry fire arms or war machines. In spite of that our friends want to blame this Government. Our friends who want to support Iraq so unequivocally, adequate Iraq with the whole Arab world. It is very strange. Just one Arab country is supposed to be equated with the whole Arab World. But what about Saudi Arabia? What about Kuwait itself? What about Egypt and Turkey? Are they not Muslim countries? Have they not gone against Iraq? Why is it that only India and the Prime Minister and this Government should be blamed for not condemning the American attack?

Sir, we must realise that there has been a lot of change in this world. In these last few years, the world has taken a different turn. What was non-alignment 20 years ago or even 15 or 10 years ago, is totally changed now. Today, the scenario is completely different. When the Cold War has ended, there is no question non-alignment. We in India should prepare ourselves for this new set up. We must know as to how we should align ourselves. Of course, we are not going to give up our policy of non-alignment. But the question of non-alignment has become irrelevant in this present context. That is what we should understand. When a thing becomes irrelevant, it is no use talking of alignment or non-alignment. Countries like Russia and America have patched up their cold wars and they are now leading the way for a new world order. Our friend Mr. Gorbachev has stated that America and Russia are going to bring about a new world order. Where will India stand in that new world order? It is no use going into old theories and talking of old prospects which were valid 20 or 10 years ago. Unfortunately, our friends on the Left do not want to see beyond the tip of their noses. I ask them to please enlarge

their vision. They should look ahead instead of talking about theories which were obsolete. We are entering the 21st Century and presently the world has undergone a vast change. They must realise this. India must change herself. India must be specific in its attitude and policy. I am not advocating alignment. Actually, we should remain 'really' non-aligned. But the question of non-alignment has become completely irrelevant. Therefore, before condemning this Government, we should see what is pragmatic in the present context of the world. Therefore, while talking on this aspect of the issue, I thank the President for having delivered the Address. I also thank the Prime Minister for having a proper attitude towards the present world alignment.

SHRI BASUDEB ACHARIA (Bankura): Sir, I have given a notice for the closure of this debate under Rule 362. I may be allowed to move my motion.

MR. DEPUTY SPEAKER: You know that the BAC decided that the Motion of Thanks will be discussed for 12 hours. Uptill now we have consumed only 4 hours. So, eight hours still remain. It is not possible for us to consume eight hours today itself. It will spill over tomorrow. Those who want to speak and those who want to vote on this will have the right to speak tomorrow or vote tomorrow. So, it would not be proper for us to take a decision like this and allow you to move this kind of Motion. It was decided in the Business Advisory Committee. That report was presented to the House. The House had accepted that report. Now we are discussing it and the time allotted for this discussion still remains.

SHRI BASUDEB ACHARIA: The House is supreme. The House can decide. You take the sense of the House.

MR. DEPUTY SPEAKER: No.

(Interruptions)

SHRI G. M. BANATWALLA (Ponnani): In your discretion, you must not allow such a motion. There must be proper and enough discussion. It is left to you to decide whether there has been enough and proper discussion. There has not been enough and proper discussion. Since we are here to present our views, you must allow us to speak.
(Interruptions)

MR. DEPUTY SPEAKER: Allow me to decide it. I am deciding it.

SHRI G. M. BANATWALLA: In your discretion, you can reject it because enough discussion has not yet taken place. *(Interruptions)*

(Interruptions)

MR. DEPUTY SPEAKER: I am doing it.

DR. BIPLAB DASGUPTA (Calcutta South): Since the meeting of the Business Advisory Committee, which you referred to, there has been some very important developments. These developments have assumed such a serious proportion that we think that there is no point in continuing with this discussion on President's Address. It is because some other things have happened which are very important for all. So, we think that the debate which is continuing is useless. The things have gone beyond that level. So, we suggest that the question be put, although the Business Advisory Committee had recommended to you but it is the right of the House to decide. We have now placed the Motion before you and it is for the House to decide whether to allow the Motion or not. We suggest to you to put this Motion to vote.
(Interruptions)

SHRI G. M. BANATWALLA: You have a discretionary power.

MR. DEPUTY SPEAKER: I am going to give my ruling.

SHRI G. M. BANATWALLA: How will you give your ruling? Please allow me to raise my voice also.

MR. DEPUTY SPEAKER: You won't be disappointed. I am reading the provisions of this Rule 362. It says:

"At any time after a motion has been made, any member may move: 'That the question be now put', and, unless it appears to the Speaker that the motion is an abuse of these rules or an infringement of the right of reasonable debate, the Speaker shall then put the motion 'That the question be now put.'"

I think by closing the debate at this point of time, we are not giving opportunities to the Members who want to speak and I am not going to allow this motion to be moved.

(Interruptions)

SHRI BASUDEB ACHARIA: You take the sense of the House.

DR. BIPLAB DASGUPTA: May I know, how many speakers are still left and how long will it take to conclude? *(Interruptions)*

MR. DEPUTY SPEAKER: You cannot question the ruling like this. I have given the ruling. I have referred to the rule also. It is in the discretion of the Presiding Officer to allow or not to allow a Motion of this kind. If I come to the conclusion that it is shutting out a reasonable discussion I will not allow it and I do think that I should not allow this kind of Motion and deprive the Members of the opportunities to express their views.

DR. BIPLAB DASGUPTA: With due respect to the Chair, May I ask you a question? Why do you take this as the abuse of privilege?
(Interruptions)

[Dr. Biplob Dasgupta]

How many speakers are still left? What is the use of continuing this lengthy debate? Can't you see that the political correlations have changed now? Exactly half an hour ago, all the Members were standing outside.

MR. DEPUTY SPEAKER: I cannot take cognizance of what is not happening before me.

DR. BIPLAB DASGUPTA: Will this debate going to contribute anything?

SHRI BASUDEB ACHARIA: Speakers are there. How can you say that there are no speakers? I myself will require 12 hours.

SHRI BHOGENDR A JHA (Madhubani): If the speakers who are willing to speak, their number is exhausted, and there are no more Members who want to speak and the Motion is before you, you can put the question to vote. It is upto you. In your discretion, you can do that.

MR. DEPUTY SPEAKER: I agree with you.

(Interruptions)

SHRI G. M. BANATWALLA: It was a mischievous motion. *(Interruptions)*

15.00 hrs.

SHRI MANDHATA SINGH (Lucknow): Sir, what is a mischievous Motion?

DR. BIPLAB DASGUPTA: What is mischievous about it? Where is the abuse, Sir?

MR. DEPUTY SPEAKER: It is not unparliamentary.

(Interruptions)

DR. BIPLAB DASGUPTA: Our feeling is that the political reality has completely changed. If you want, Sir, please continue the debate...*(Interruptions)* but we reserve the

right again to raise this issue, and rise to move the closure Motion.

MR. DEPUTY SPEAKER: No; you cannot do that. You know you cannot challenge the ruling.....

(Interruptions)

SHRI BASUDEB ACHARIA: We feel that there is no use continuing this debate...*(Interruptions)*

[Translation]

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): They are challenging your ruling. Through you, I would like to request the hon. Members that those who want to speak, should be allowed to do so and the debate should continue. The hon. Prime Minister has also to reply, but today he is...*(Interruptions)*...

SHRI BASUDEB ACHARIA: The Prime Minister should come and reply. What is there in it?...*(Interruptions)*...

[English]

DR. BIPLAB DASGUPTA: If there are some speakers present, we do not want to stop them from speaking, but we reserve the right to raise this question again...*(Interruptions)*

MR. DEPUTY SPEAKER: How can you do that?

(Interruptions)

SHRI SATYA PRAKASH MALAVIYA: He has ruled. *(Interruptions)*

MR. DEPUTY SPEAKER: How can you do that?

(Interruptions)

DR. BIPLAB DASGUPTA: There is no point of order against your ruling. *(Interruptions)*

MR. DEPUTY SPEAKER: Will you raise it immediately, i.e. after one minute?

DR. BIPLAB DASGUPTA: No; let those who want to speak, speak.

MR. DEPUTY SPEAKER: If the debate was to be over today, if only two hours had been given, and if there were no speakers today in the House, I would have immediately put the question to vote, immediately after finding that there are no speakers to speak; but the time given is 12 hours, and the time extends to tomorrow also. I do not know whether the Members are going to be in the House tomorrow or not. The voting has to be done after twelve hours. This is a kind of presumption... ..

(Interruptions)

SHRI INDRAJIT GUPTA (Midnapore): Provided there are speakers on your list.

MR. DEPUTY SPEAKER: I have; I have alot. I have more than 50 speakers.

SHRI SOMNATH CHATTERJEE (Bolpur): Within the time allotted to the parties. *(Interruptions)*

SHRI BASUDEB ACHARIA: You cannot give unlimited time. Can you give unlimited time to JD(S)? *(Interruptions)*

MR. DEPUTY SPEAKER: I will not.

SHRI BASUDEB ACHARIA: You cannot give. *(Interruptions)*

MR. DEPUTY SPEAKER: I will not give more time to them.

(Interruptions)

SHRI BASUDEB ACHARIA: You cannot give unlimited time to them. They have limited time. *(Interruptions)*

MR. DEPUTY SPEAKER: Please take your seats, and speak one by one.

SHRI BASUDEB ACHARIA: How much time have you allotted to JD(S)? There is a time limit for them. *(Interruptions)*. You cannot give them unlimited time, or allow unlimited number of speakers.

(Interruptions)

DR. BIPLAB DASGUPTA: We are walking out in protest.

At this stage, Dr. Biplab Dasgupta and some other hon. Members left the House

MR. DEPUTY SPEAKER: Now Mr. Atinder Pal Singh. Mr. Singh, are you interested in speaking?

(Interruptions)

S. ATINDER PAL SINGH (Patiala): Yes, Sir: I am speaking.

(Interruptions)

SHRI BASUDEB ACHARIA: Sir, there is no quorum I am pressing for quorum.

MR. DEPUTY SPEAKER: Well, you are well within your rights.

SHRI BASUDEB ACHARIA: Sir, there is no quorum in the House. Let the quorum bell be rung.

The quorum bell was then rung

MR. DEPUTY SPEAKER: It is seen that for more than once there could not be quorum in the House. So, the House stands adjourned to re-assemble tomorrow at 11.00 A.M.

15.12 hrs.

The Lok Sabha then adjourned to reassemble at Eleven of the Clock on Wednesday March 6, 1991/Phalgun 15, 1912 (Saka)